

THE HIGH COURT OF MEGHALAYA SHILLONG

NOTICE

No.HCM.II/03/2013/Estt/2793

Dated: Shillong the, 2nd November, 2020

It is hereby notified to all concerned that w.e.f. 02.11.2020, in addition to matters of extreme urgency – as already notified vide circular dated 25th March, 2020 – the High Court shall take up, as per roster, matters filed upto the year 2015 in physical as well as in virtual mode.

By Order


REGISTRAR GENERAL

No.HCM.II/03/2013/Estt/2793-A

Dated: Shillong the, 2nd November, 2020

Copy for information to:-

1. The Registrar-Cum-Principal Private Secretary to the Hon'ble, the Chief Justice.
2. The Private Secretary to Hon'ble Mr Justice R. V. More.
3. The Private Secretary to Hon'ble Mr Justice H. S. Thangkhiew.
4. The Private Secretary to Hon'ble Mr Justice W. Diengdoh.
5. The Advocate General to the Government of Meghalaya, Shillong.
6. The Registrar (Judicial Service), High Court of Meghalaya, Shillong.
7. All District & Sessions Judges.
8. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
9. The Registrar Administration, High Court of Meghalaya, Shillong.
10. The Jt. Registrar (Listing), High Court of Meghalaya, Shillong.
- ✓ 11. The Central Project Co-ordinator, High Court of Meghalaya for uploading the guidelines in the Official website.
12. The Addl. Advocate General to the Government of Meghalaya, Shillong.
13. The Assistant Solicitor, Central Government.
14. The Court Officers, High Court of Meghalaya, Shillong.
15. The President/Secretary High Court Bar Association.
16. The President/ Secretary of Shillong / Nongpoh / Jowai / Nongstoin / Tura / Williamnagar / Mawkyrwat/ Ampati/ Khliehriat/ Resubelpara/ Baghmara Bar Associations.
17. Notice Board.
18. Office file.


REGISTRAR GENERAL